

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

OA No.952/2018

This the 26<sup>th</sup> day of March, 2018

**Hon'ble Shri K N Shrivastava, Member(A)**

Sh. Mangal, Age 60 years, Safai Karamchari  
S/o Late Sh. Shambhoo  
Present R/o 180/9, M.C.D. Flats  
Pooth Kalan, Sector-20, Rohini  
Delhi-110086. ....Applicant

(By Advocate: Shri Mukesh Kumar)

Versus

1. North Municipal Corporation of Delhi  
Head Office at Civil Center, Minto Road  
New Delhi-110002  
Through the Commissioner.
2. The Commissioner  
North Municipal Corporation of Delhi  
Civil Center, Minto Road  
New Delhi-110002.
3. Sanitation Superintendent  
North Municipal Corporation of Delhi  
Civil Line Zone, 16, Raj Pur Road  
Delhi-110054. ....Respondents

(By Advocate: Ms. Anupama Bansal)

**O R D E R (ORAL)**

The applicant retired on 31.03.2017 from the post of Safaiwala under the North MCD-respondents Organisation. His grievance is that his pensionary benefits have not been

released and accordingly he has prayed for the following reliefs:-

“a. To direct the respondents to release the Pension, Gratuity, Provident Fund, Insurance and other retirement benefits to applicant including arrear of pension;  
b. To direct the respondents to pay interest @18% per annum for the period of delay on delayed payments of superannuation dues of applicant dues of applicant from the date of retirement of applicant, i.e. 31.03.2017.”

2. The reply filed on behalf of all the respondents states that the delay has occurred on account of applicant's over stay in the residential accommodation allotted to him. It is also stated in para 4 of the reply that the applicant has since vacated the official accommodation an amount to the tune of Rs.3,37,695/- in respect of leave encashment has been released to the applicant. The reply further states that the orders have been issued in regard to release of DCRG amounting to Rs.5,81,349/- and pension commutation – Rs.6,74,531/-. It is further stated that the applicant's pension has been fixed at Rs.10,290/-.

3. Ms. Anupama Bansal, learned counsel appearing for the respondents has placed on record a copy of the Pension Payment Order (PPO). In view of the averments made by the respondents as well as in the light of the PPO already issued,

nothing survives outstanding. OA has thus become infructuous. Disposed of as such.

**(K. N. Shrivastava)**  
**Member (A)**

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